

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 311/TT/2018

- Subject** : Determination of transmission tariff from COD to 31.3.2019 for 2 x 5000 MVA, 400/220 kV ICTs alongwith associated transformer bays and 6 nos. 220 kV line bays at 400/220 kV Indore Sub-station under Western Region System Strengthening Scheme-XIV.
- Date of Hearing** : 16.10.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri Indu Shekar Jha, Member
- Petitioner** : Powergrid Corporation of India Limited.
- Respondents** : Madhya Pradesh Power Management Company Limited & 12 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri B.D Das, PGCIL
Shri Anurag Naik, MPPMCL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of final tariff of the assets covered under Western Region System Strengthening Scheme XIV. He further submitted that the asset has been split into five parts, namely, **Asset-1**: 1 x 500 MVA, 400/220 kV ICT-2 alongwith associated transformer bays and 4 nos. 220 kV line bays at 400 /220 kV Indore Sub-station, **Asset-2**: 2 nos. 220 kV line bays at 400/220 kV Indore Sub-station, **Asset-3** 1x500 MVA, 400/220 kV ICT-1 alongwith associated transformer bays and at 400/220 kV Indore Sub-station and **Asset-4**: 1 no. 220 kV line bays at 400/220 kV Indore Sub-station and **Asset-5** : 1 no. 220 kV line bay at 400/220 kV Indore Sub-station. He submitted that Assets-1, 2 and 3 were idle charged on 31.8.2018, 25.9.2018 and 3.12.2018 respectively and have sought approval of COD of Assets-1 and 2 as 2.9.2018, Assets-3 and 4 as 14.10.2018 and Asset-5 as 5.12.2018 under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations as the petitioner could not put the instant assets into regular use as the associated downstream assets under the scope of MPPTCL have not yet been executed. He further submitted that power flow commenced in case of Assets-1 and 3 on 10.12.2018 and Asset-2 on 12.12.2018. He submitted that as against the SCOD of 27.7.2018 there is a marginal time over-run ranging from one to two months. He also submitted that they have filed



rejoinder to the reply of MPPTCL vide affidavit dated 17.1.2019. He submitted that they have filed CEA certificate, WRLDC certificate and Management Certificate for the said assets and requested that the time over-run may be condoned, COD of the assets be approved under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations and tariff as claimed may be allowed.

2. The Commission directed the petitioner to submit the following information on affidavit with advance copy to the respondents by 11.11.2019:-

- (i) Year and asset wise discharge statement of initial spares;
- (ii) Loan repayment schedule of ICICI;
- (iii) The current status of LILO of 220 kV D/C Ujjain-Jaitpura Transmission Line at Indore Sub-station;
- (iv) Implementation Agreement made with MPPTCL, if any;
- (v) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run alongwith documents in the following format:-

Asset (Asset-wise)	Activity	Period of activity				Time over-run In Months or Days	Reason(s)for Time overrun
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Civil works & Erection						
	Testing & COD						
	Any other Activities for time over-run						

3. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/
(V. Sreenivas)
Dy. Chief (Law)

